

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA**

REGIONAL BENCH – COURT NO.3

Excise Appeal No. 75775 of 2015

(Arising out of Order-in-Original No.ROU-EXCUS-000-COM-001-15-16 Dated 24-04-2015 passed by Commissioner of Central Excise, Customs & Service Tax, Rourkela.

M/s Swastik Ispat Pvt. Ltd.

Plot No.200/2, Naikinbahal, Kuarmunda-
770039, Dist. Sundergarh, Odisha

Appellant

VERSUS

**Commissioner of Central Excise, Customs & Service Tax,
Rourkela**

C. R. Building, Rajaswa Vihar,
Bhubaneswar, 751007, Odisha

Respondent

APPEARANCE:

None for the Appellant

Shri T. Mondal, Authorized Representative for the Respondent

CORAM:

HON'BLE SHRI P.K.CHOUDHARY, MEMBER (JUDICIAL)

HON'BLE SHRI RAJU, MEMBER (TECHNICAL)

DATE OF E-HEARING : 30.07.2021

FINAL ORDER NO. 75519/2021

ORDER

The Revenue has forwarded a copy of Form No.SVLDRS-4, which is a discharge Certificate issued by the Members of the Designated Committee for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the appeal of the appellant is dismissed as withdrawn.

Sd/-

**(P. K. Choudhary)
Member (Judicial)**

Sd/-

**(Raju)
Member (Technical)**

Pooja